

the residential premises of one of its partners namely Shri B. K. Hira, incriminating documents and small amounts of foreign currencies were seized.

On examination of a bank locker at Delhi, of Shri B. K. Hira, 20 gold sovereigns were also found. These sovereigns have been seized under the Gold (Control) Act for appropriate necessary action.

(c) Preliminary examination of the seized documents reveal *prima-facie* offences under the Foreign Exchange Regulation Act for non-repatriation of the commissions received abroad. Investigations are in progress and necessary action under the Foreign Exchange Regulation Act will be taken on completion thereof.

(d) Yes, Sir.

(e) Investigations to find out the exact amount of money involved in all the transactions are in progress.

**Publication against Chairman  
United Commercial Bank**

6839. DR. BIJOY MONDAL:

SHRI MADHAV PRASAD  
TRIPATHI:

Will the Minister of FINANCE be pleased to state:

(a) whether the attention of the Government has been drawn to the publication against the Chairman, United Commercial Bank in the weekly 'Blitz' dated the 6th August, 1977 and 28th August, 1977 and "Panchajanya" Hindi weekly dated the 11th December, 1977, 8th January, 1978, 19th February, 1978 and 26th February 1978;

(b) if so, what action Government have taken thereon; and

(c) will Government ensure that the Chairman, United Commercial Bank will be put off the post and hold an enquiry?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b). Government have seen these reports in which certain allegations have been made against the Chairman & Managing Director of the United Commercial Bank. Reserve Bank have already looked into the allegations made in the BLITZ against the Chairman & Managing Director of the United Commercial Bank and these

were found to be not substantiated. As regards the allegations contained in the issues of the Hindi Weekly 'Panchajanya' the Reserve Bank is looking into them.

(c) The tenure of Shri V. R. Desai expired on 31st March, 1978 but he has been advised to continue in office until further orders.

**Refusal of Leave to Chairman of  
National Organisation of Bank  
Officers by Chairman United  
Commercial Bank**

6840. DR. BIJOY MONDAL :

SHRI MADHAV PRASAD  
TRIPATHI :

Will the Minister of FINANCE be pleased to state :

(a) whether in view of the attitude of Chairman of United Commercial Bank one Chairman of National Organisation of Bank Officers was refused leave due to him from 4th-6th November, 1977 to inaugurate the conference of National Organization of Bank Officers at Lucknow ;

(b) whether the Bank have transferred 8 office bearers of National Organization of Bank Officers to Orissa as a measure of victimisation and are not withdrawing transfer orders in spite of instructions from the Ministry of Finance ; and

(c) whether the organizing Secretary of National Organization of Bank Officers has not been paid salary for November and December, 1977 in time in spite of submitting proper certificates for sickness ?

THE MINISTER OF FINANCE (SHRI H. M. PATEL) :

(a) United Commercial Bank has reported that casual leave for 5th, 7th and 8th November, 1977 was not given to an Assistant General Manager of the Bank who wanted it for the purpose of attending the Conference of National Organisation of Bank Officers, U.P. Unit and the Bank's Officers Association. According to the bank, casual leave is not granted to the workmen staff or the officers for union / association work. Only special leave to certain office-bearers of the union is sanctioned for attending trade union meetings, conferences, etc. Such facilities among the officers are available at present only to the office-bearers of the majority officers' association in the Bank, viz., All India United Commercial Bank Officers' Federation.

(b) The bank has reported that for reasons of manpower adjustments, officers who form part of an All India Cadre are some-times transferred from one region to another and that there has been no victimisation of the office bearers of an officers' Association in this regard.

(c) Presumably the reference is to Shri B. K. Agarwal who, on transfer from Gorakhpur to Bhubaneswar, handed over charge at the former place on 6-12-1977 but proceeded on leave and did not join Bhubaneswar till 6-2-1978. According to the Bank, while his November salary was paid by the Gorakhpur branch itself, December salary has been disbursed by the Bhubaneswar branch on being advised by the Head Office regarding adjustment of leave salary.

**Demand for C.B.I. enquiry in a Scandal racket of the import of Palm Oil**

6841. SHRI AMARSINH V. RATHWA : Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether the attention of the Government has been drawn to the demand made by the some prominent persons, MLAs and organisations for the C.B.I. enquiry in a scandal racket of the Import of a Palm Oil racket in Gujarat from a private concerned in Malaysia for which the contract was signed between the Chairman of the Gujarat Export Corporation and the Malaysian firm ;

(b) if so, details of the demand for the C.B.I. thereto;

(c) why such demands have been made;

(d) what steps have been taken for the C.B.I. enquiry ; and

(e) if C.B.I. inquiry is not to be done then the reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION ( SHRI ARIF BEG ) :  
(a) No such request has been made to the Central Government.

(b) to (e). Do not arise.

**मध्य प्रदेश में चीनी मिलों द्वारा गन्ने की बकाया राशि चुकता करने हेतु, लिये गए ऋण का उपयोग**

6842. श्री हुकम चन्द कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में बहुत सी चीनी मिलों ने गत दो वर्षों के दौरान किसानों को गन्ने के मूल्य की बकाया राशि चुकता करने के लिए राष्ट्रीय-कृत बैंकों से ऋण लिये थे ?

(ख) क्या यह भी सच है कि मिलों को प्रबन्धकों ने गन्ने की बकाया राशि चुकता करने के बजाय ऋण को अन्य कामों में ले लिया जिसके परिणामस्वरूप किसानों को बकाया राशि का भुगतान नहीं किया जा सका ; और

(ग) ऋण का व्यौरा क्या है और इस बारे में सरकार ने क्या कार्यवाही की है ?

**वित्त मंत्री (श्री एच० एम० पटेल) :**

(क) से (ग). उपलब्ध सूचना के अनुसार, सेण्ट्रल बैंक ऑफ इंडिया ने जीवाजी राव शूगर कम्पनी को गन्ने की कीमत और बेतनों की अदायगी के लिए 11 लाख रुपये का एक ऋण मंजूर किया था। यह ऋण उसी प्रयोजन के लिए काम में लाया गया था जिसके लिये यह मंजूर किया गया था।

**मारुति लिमिटेड, मारुति टेक्निकल सर्विसेज प्राइवेट लिमिटेड और मारुति हैवी व्हेल लिमिटेड के बारे में आग्रहकर विवरणियां**

6843. श्री राघवजी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) मारुति लिमिटेड, मारुति टेक्नीकल सर्विसेज प्राइवेट लिमिटेड और मारुति